

Publication Notice

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

J-9

(Appellate Civil Jurisdiction)

FAO No. 3479 of 2016

TATA AIG General Ins. Co. Ltd.

V/s

..... Appellants


Samina Khatun and ors.

..... Respondents

- 1) Samina Khatun wife of late Mohd. Kayum.
- 2) Mohd. Mushtaq aged 16 years, s/o late Mohd. Kayum, (minor through his real mother, next friend and natural guardian Samina Khatun, Resp. No. 1)
Both r/o H.No. 204, village Rambhadrapur, P.O. Gumala Koyalam, Distt Samastipur, Bihar at present r/o village and post office Islampur, Tehsil and Distt. Gurgaon, Haryana (PIN- 122001).

Whereas it has been proved to the satisfaction of this Court that the above named respondent cannot be served in an ordinary manner so notice is hereby issued Under Orders 5 Rule 20 of CPC against him to appear in this Court on **13.05.2020 (Actual)**, personally or through Advocate failing, which the matter will be heard and decided in his absence.

Given under my hand and the seal of this court on 05/03/2020.


SUPERINTENDENT CIVIL REVISION BRANCH



Scanning Clerk →